

**THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, CHENNAI**

REGIONAL BENCH - COURT No.III

Service Tax Appeal No.41339 of 2015

(Arising out of Order-in-Appeal No. 31/2015-ST, dated 19.03.2015 passed by the Commissioner of Central Excise (Appeal -I Coimbatore) , Circuit office at Salem Commissionerate).

M/s. A & A Builders and Promoters

... Appellant

No.6/257 Surya Garden
Trichy Road
Namakkal 637 001

VERSUS

The Commissioner of GST & Central Excise

...Respondent

No.1, Foulks Compound
Anai Medu, Salem 636 001

APPEARANCE:

None for the Appellant

Mr. Sanjay Kakkar, Authorised Representative for the Respondent

CORAM :

HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)

HON'BLE MR. M. AJIT KUMAR, MEMBER (TECHNICAL)

Final Order No.41591/2024

**DATE OF HEARING: 10.12.2024
DATE OF DECISION : 10.12.2024**

ORDER: Per Bench

None for the appellant, nor is there any request for adjournment. From the order sheet notings, we find that there has been no representation on many hearing dates and hence, it appears that the appellant is not serious in pursuing this appeal. Accordingly, we dismiss the same for non-prosecution under Rule 20 of Customs, Excise and Service Tax Appellate Tribunal (Procedure) Rules, 1982.

(order dictated and pronounced in the open court)

(M. AJIT KUMAR)
MEMBER (TECHNICAL)

(P. DINESHA)
MEMBER JUDICIAL)